

- (3) Meghai bridge in Km. 88 of NH-29.
 (4) Ami bridge in Km. 188/2 of NH-29.
 (5) Traina bridge in Km. 165 of NH-29.

(c) This will be known after 9th Five Year Plan is finalised.

[English]

Irrigation Potential of River Ichhamati

305. SHRI CHITTA BASU : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether it is a fact that the Government have prepared a multi-purpose comprehensive master plan for the rejuvenation, drainage and exploitation of irrigation potentials of the River Ichhamati in the district of North-24 Parganas and Nadia of West Bengal and to link it with the Ganga;

- (b) if so, the details thereof;
 (c) the present status of the scheme;
 (d) whether the scheme has since been abandoned;
 (e) if so, the reasons therefor; and

(f) whether the Government would resume the execution of the scheme with necessary modifications ?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) and (b) The Government of West Bengal has not submitted any Proposal regarding a master plan for the modernisation and exploitation of the river Ichhamati for approval by the Centre.

(c) to (f) Does not arise.

Assistance for Irrigation Projects

306. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Government provides assistance to States for irrigation projects;

(b) if so, the names of the projects in Bihar for which assistance has been provided so far, indicating the project-wise amount of assistance extended alongwith more lying pending due to paucity of funds;

(c) the names of other projects for which Bihar Government had sent proposals, seeking assistance from the Centre;

(d) the latest position with regard to these proposals;

(e) whether Bihar Government has been provided much less amount of assistance, as compared to other States; and

(f) if so, the reasons therefor ?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) The Central Government releases block loans and grants to the State Government not tied to any sector of development or project. However, the Central Government has recently launched Accelerated Irrigation Benefits Programme (AIBP) to give Central Loan Assistance to State Governments for irrigation projects.

(b) to (f) Bihar Government had sent a proposal seeking assistance for the Kosi, Upper Koel, Durgawati, Subernarekha, Sone Modernisation, North Koel, Ajay Barrage and Auranga Projects under Accelerated Irrigation Benefits Programme. The following projects have been provided Central Loan Assistance under AIBP in 1996-97 :

(Amount in Rs. crores)

| S. No. | Name of Project | Loan sanctioned | Amount released |
|--------|-----------------|-----------------|-----------------|
| 1. | Kosi | 20.00 | 10.00 |
| 2. | Upper Koel | 5.00 | 2.50 |
| 3. | Durgawati | 2.00 | 1.00 |

Other projects could not be given assistance as they did not fulfil the stipulated conditions of AIBP.

[Translation]

C.R.F. under Parliament Resolution

307. SHRI VISHVESHWAR BHAGAT : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether Parliament had passed a resolution to provide additional funds to the States under the Central Road Fund for undertaking maintenance and development of roads;

(b) if so, whether this resolution had been implemented; and

(c) if so, the details and if not, the reasons therefor and the reasons for not making an increase in the Central Road Fund even after passing of the resolution ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Two Houses of the Parliament passed a revised resolution in 1988 to augment the Central Road Fund.

(b) and (c) The Implementation of the resolution is under consideration.

[English]

Silicosis Bronchital Disease

308. SHRI G.A. CHARAN REDDY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware of the problem of Silicosis Bronchial disease prevailing in Mines area throughout the country killing hundred of stone quarry miners every year;

(b) whether this disease is more prevalent in the quartz mining villages of Mehboob Nagar District, Andhra Pradesh;

(c) whether the cases have been referred to National Institute of Occupational Hazards and A.P. Chest Hospital;

(d) whether the Government have provided any medical assistance to the State and district hospitals to treat the silicosis patients effectively with modern medicines, keeping in view, most of the victims are Scheduled Castes, Scheduled Tribes and backward classes; and

(e) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

Sriramsagar Project in A.P.

309. SHRI G.A. CHARAN REDDY : Will the Minister of WATER RESOURCES be pleased to state :

(a) the progress of Sriramsagar Project (SRSP) under the Accelerated Irrigation Development Programme (AIDP) for irrigation of backward districts of Nizamabad, Adilabad, Karimnagar and Warrangal and the amount released for the current year;

(b) whether the Union Government consider the proposal of constituting a monitoring team from CWC, State Irrigation Department and Engineers exclusively to monitor the SRSP's progress;

(c) if so, the details thereof;

(d) if not, whether the Union Government propose to complete the project in close coordination with the State Government as it is an integrated project with World Bank aid to remove the backwardness of Telengana region; and

(e) the progress of Lakshmi canal and installation of pumpset at Balkands in Nizamabad district ?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) An amount of Rs. 63 crores has been approved as Central Loan Assistance for Sriramsagar Project under Accelerated Irrigation Benefits Programme (AIBP) and an amount of Rs. 31.50 crores has been released as first instalment of Central Loan Assistance during the current year 1996-97. The expenditure on AIBP component of the Project upto November, 1996 is Rs. 20.70 crores.

(b) to (d) There is no proposal to constitute a Monitoring Team consisting of officials of Central Water Commission,

State Irrigation Departments and Engineers exclusively to monitor the progress of Sriramsagar Project. The Project is however being monitored by the Central Water Commission.

(e) Lakshmi Canal with a length of 3.5 km is completed. Construction of its distributories is in progress. Pumpsets at Balkandas in Nizamabad District have not yet been installed.

Share Cost of SSP

310. SHRI SANAT MEHTA :
SHRI SHANTILAL PARSOTAMDAS PATEL :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Government of Gujarat has brought to the notice of the Union Government, a number of times, about the payment of share cost of Sardar Sarovar Project by the participating States such as Madhya Pradesh, Maharashtra and Rajasthan;

(b) if so, the details of the outstanding amount required to be paid by each participating States, till date;

(c) whether he has taken up this issue with the participating States to clear the arrears in the past;

(d) if so, the details thereof; and

(e) whether the Government propose to resolve this issue in the interest of completing the Sardar Sarovar Project at the earliest ?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir.

(b) The details of share due from the party States to Govt. of Gujarat in respect of Sardar Sarovar Project as on 31st December, 1996 are as under :

| | |
|----------------|-------------------|
| Madhya Pradesh | Rs. 432.30 crores |
| Maharashtra | Rs. 69.32 crores |
| Rajasthan | Rs. 146.95 crores |
| Total | Rs. 648.57 crores |

(c) to (e) Yes, Sir. The issue regarding payment of share costs of Sardar Sarovar Project to Govt. of Gujarat by other party States has been discussed from time to time in the meetings of Narmada Control Authority and Sardar Sarovar Construction Advisory Committee and the States have been apprised of the need for immediate settlement of outstanding dues to the Govt. of Gujarat. The issue was also considered by the Review Committee for Narmada Control Authority in its seventh meeting held on 13.11.1996 where the States agreed to expedite the payment. The party States also agreed to make suitable provisions for the purpose in their Annual Plan/Budget. Union Ministry of Water Resources have also requested the Chief Minister of the